IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA No. 880/2015

IN THE MATTER OF:

Bristol Enterprises Pvt. Ltd. & Ors.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391(2) & 394

Order delivered on 09.10.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Mukesh Sukhija, Advocate

For the OL

:- Mr. Prabhansu Gupta, Proxy Counsel

For the ROC / RD (NR) Delhi

:- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner sates after obtaining instruction from the petitioner that he would like to withdraw the petition with liberty to file a fresh one by retaining the original appointed date subject to all just exceptions

Dismissed as withdrawn with liberty in terms of the prayer made.

CHIEF JUSTICE M. M. KUMAR

(DEEPA KRISH MEMBER (TECHNICAL)